

Central Administrative Tribunal
Principal Bench

(V)

OA 336/2000

New Delhi this the 29th day of November, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Phool Dev Singh,
S/o Shri Ram Dhani Singh,
R/o S-II/1190, R.K. Puram,
New Delhi. ... Applicant.

(None present)

Versus

1. Union of India, through
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Estate Officer (Litigation),
Directorate of Estates,
Nirman Bhawan,
New Delhi.
3. Executive Engineer (Elect.),
Division No. V,
CPWD,
Sewa Bhawan, R.K. Puram,
New Delhi. ... Respondents.

(None present)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

None for the parties even on the second call. It is noted that when the case was listed earlier on 15.9.2000, learned counsel for the applicant had sought an adjournment on the ground that he will file a copy of the judgement of the High Court on which he relies upon. This has not be done.

2. The applicant has impugned certain orders passed by the respondents cancelling the allotment of Government accommodation earlier given to him on a number of grounds. The impugned orders have been passed by the

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(15)

respondents under the relevant sections of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Having regard to the judgement of the Supreme Court in Union of India Vs. Raseela Ram & Ors. (Civil Appeal No.1301-04/1990), O.A. is dismissed having regard to the facts and circumstances of the case, leaving it open to the applicant to pursue his remedies in accordance with law. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'